

ITEM NO.3

COURT NO.10

SECTION XIV

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

I.A. 3/2015 in Petition(s) for Special Leave to Appeal (C) No(s).  
26278/2015

(Arising out of impugned final judgment and order dated 02/09/2015 in  
WPC No. 8385/2015 passed by the High Court Of Delhi At New Delhi)

SARASWATI MEDICAL COLLEGE

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

(for appeal against registrar's order and office report)

Date : 30/11/2015 This application was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.Y. EQBAL  
HON'BLE MR. JUSTICE C. NAGAPPAN

For Petitioner(s) Mr. J.S. Bhasin, Adv.  
Mr. Rashmi Priya, Adv.  
Mr. Nishant Shokeen, Adv.  
Mr. Indrajeet Singh, Adv.  
Mr. Sankari Kausik, Adv.  
Mr. T. Mahipal, Adv.

For Respondent(s) Mr. Gaurav Sharma, Adv.  
Mr. Dhawal Mohan, Adv.  
Mr. Prateek Bhatia, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Learned counsel for the petitioner seeks some time  
to seek instructions.

List the matter in the next week to enable learned  
counsel for the petitioner to explain as to why the  
operative portion of the judgment dated 30.09.2015 has  
not been complied with till date.

(VINOD KUMAR)  
COURT MASTER

(INDU POKHRIYAL)  
COURT MASTER